## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 151/2015

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th December, 2016, 10.30 A.M.

Name of the Company		Ravi Rajnish & AnrVersus- Jain Link Pvt. Ltd. &		
Under Section		397/398		
SI. No.	Representativ	tion of Authorized re (IN CAPITAL rers)	Appearing on behalf of	Signature with date
2.		Relia, Adv	VO VITLINION	myhnigkan 19/11/1.
(	tibA.reM.s	mit kan Ray, s 19 Kamodia, A up Mondals A mala Bansal	dv.	Anshumala Bonsa.

## ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of respondents are present. Heard the C.A.No. 1231/2015 partly. But due to paucity of time hearing could not be completed. Perused the record of I.A.41/2016 praying therein to condone the dealy in filing the reply in CA 1402/2015 and rejoinder in main CP No.151/2015, Heard the respondent, He has made no objection in filing the reply and rejoinder by the petitioner. Hence the IA application No.41/2016 is allowed and disposed of without any cost. The petitioner is to file the same in the registry with a copy to the respondent.

Fixed on 03.01.2017 for hearing of CA 1231 2015 with other CAs and IAs.

(MANORAMA KUMARI) MEMBER(J)